

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Execution Application No.08/2020

Original Application No.540 of 2019

IN THE MATTER OF:

Resident Welfare Association (Regd.)

.....Applicant

Versus


State of Haryana and Others

..Respondents

**STATUS REPORT/ACTION TAKEN REPORT BY WAY OF  
AFFIDAVIT OF VIKAS DHANDA, ESTATE OFFICER,  
HSVP,PANIPAT.**

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Place:- PANIPAT  
Dated:- 06.10.2020

  
DEPONENT  
(Vikas Dhanda),  
Estate Officer,  
Haryana Shehri Vikas Pradhikaran  
Panipat.

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IN THE MATTER OF:

Resident Welfare Association (Regd.) .....Applicant

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**STATUS REPORT/ACTION TAKEN REPORT BY VIKAS DHANDA, ESTATE  
OFFICER, HARYANA SHERI VIKAS PRADHIKARAN, PANIPAT**

I, the above named deponent, do hereby solemnly affirm and declare as under:-

1. That the deponent has joined as Estate Officer, HSVP, Panipat on 15.06.2020.
2. That vide order dated 10.02.2020, this Hon'ble Tribunal was please to pass the following order, relevant extract of which are reproduced as below:-

"In view of the above, let a factual and action taken report in the matter be furnished by the Haryana Shehri Vikas Pradhikaran, Panchkula by email at judicial-ngt@gov.in within one month. A copy of this order be sent by e-mail to Haryana Shehri Vikas Pradhikaran, Panchkula.

*[Handwritten signature]*


The applicant may serve a set of papers on the Haryana Shehri Vikas Pradhikaran and file an affidavit of service within one week."

2. That in due compliance of the above-mentioned order of this Hon'ble Tribunal vide order dated 10.02.2020 the deponent directed the survey branch for removal of unauthorized construction/encroachment on green belt in front of plots Nos. 1234 and 2708-2709, Sector 18, Panipat. Accordingly the Junior Engineer (Survey Branch) of Estate Office, HSVP, Panipat has got removed the unauthorized concrete and bricks guard room constructed in front of house No. 1234, Panipat (site picture attached). However, the encroachment in front of plot nos. 2708-2709 i.e. parking made by the allottee of said house has been removed partly (site photograph attached) but complete encroachment has not been removed due to Covid-19, Pandemic and the same will be removed with the Police help shortly. Hence it is prayed that some time may please be granted to deponent to complete the desired action.
4. Further, it is also submitted that the liquor shops from the sector-18 has been removed as per complaint in the main application of Resident Welfare Association.
5. The site report submitted by the Junior Engineer to the deponent is attached as Annexure R-1

*[Handwritten signature]*

6. That the answering deponent assures that all necessary measures will be taken for implementation of the orders/directions passed by this Hon'ble National Green Tribunal.


Place:-  
Dated:-

  
DEPONENT  
(Vikas Dhanda),  
Estate Officer,  
Haryana Shehri Vikas Pradhikaran  
Panipat.

**Verification:-**

Verified that the contents of my aforesaid affidavit are true and correct to the my knowledge based on the official record. No part thereof it is false and nothing material has been kept concealed therefrom.

Place:-  
Dated:-

  
DEPONENT  
(Vikas Dhanda),  
Estate Officer,  
Haryana Shehri Vikas Pradhikaran  
Panipat.




## Annexure R-1

Subject:- **Removal of removal of unauthorized construction on green belt at plots Nos. 1234 and 2708-2709, Sector 18, Panipat.**

It is submitted that RWA, Sector-18 filed Execution Application No.08/2020, Original Application No.540 of 2019 removal of unauthorized construction on green belt at plots Nos. 1234 and 2708-2709, Sector 18, Panipat. After checking the site it has been found that unauthorized concrete and bricks guard room constructed in front of house No. 1234, Panipat has been removed (pic attached) However, the encroachment in front of plot nos. 2708-2709 i.e. parking made by the allottee of said house has been removed partly (site photograph attached) but complete encroachment has not been removed as the same is to be got removed with the help of District Administration as well as Police help and it is prayed that the same will be removed within 30 days. Further, it is also submitted that the liquor shops from the sector-18 has been removed as per complaint in the main application of Resident Welfare Association

Submitted please.

  
Sumit  
H.S.M.

26/9/2020

W/E.O.

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